

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 405/2019
CBI Vs. Kamlesh Kumar Jha & Anr.**

18.09.2020

Present:- Dr. Jyotsna Sharma Pandey along with Ms. Rachna Sahu, Ld. PP for CBI.
Shri Nitin Sharma along with Shri Sumant Narang, Ld. Counsel for the complainant.
Shri Sunil Sethi and Shri B. C. Mishra, Ld. Counsel for all the accused persons.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

The matter is at the stage of addressing arguments on Charge.

On the last date of hearing, an assurance was given to the Court by the Ld. Counsel appearing for the complainant that the complainant who is presently stationed at Singapore, would be joining through video conference. However, the complainant has not joined the video conference and Ld. Counsel for the complainant is unable to furnish any explanation as to why the complainant has not joined.

It needs a highlight that for the last many hearings, no progress has been achieved in this case for the reason that on account of technical nature of the present case, Ld. PP for the CBI requires the assistance of the complainant who is a senior officer working in Microsoft and is currently stationed in Singapore. Faced with this, Court has no other option but to further adjourn the matter. However, HIO of the CBI is directed to seek the assistance of a Senior Microsoft Officer/Technical Expert based in India so that ld. PP can be explained the technical aspects involved in the present case. Mr. Nitin Sharma, ld. Counsel appearing for the complainant has also offered to assist in this regard.

CC No. 405/2019
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Ld. PP for the CBI as also Ld. Counsel for the accused persons have requested for a physical hearing in view of the voluminous documents of the present case.

The next physical hearing of this Court is scheduled for 23.9.2020. However, in view of the short gap between today and the next physical hearing date, it will not be possible to list the case on 23.9.2020. The case is accordingly being adjourned to 16.10.2020 keeping in view that sufficient time would be required by the Ld. PP for CBI to procure the assistance of an officer/technical expert from the office of Microsoft based in India.

The matter is adjourned to 16.10.2020 but with the rider that in case it is possible to schedule a physical hearing prior to 16.10.2020, the matter will be postponed and for which convenience of the Ld. Counsel for the accused persons will be kept in mind.

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(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/18.09.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 18/2020
CBI Vs. Hamidullah Bhat**

18.09.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. Adit S. Pujari along with Shri Sundriyal Chaitanya, Ld. Counsel for
the accused.
Accused has also joined the proceedings through virtual mode.

Present proceedings have been taken up through video conference
hosted by court Reader Sh. Virender Yadav.

As directed on the last date of hearing, the Ld. Counsel for the accused
has sent his vakalatnama on court e-mail.

Ld. PP for the CBI submits that copy of e-challan along with the
requisite documents have already been supplied to the Ld. Counsel for the accused.

Ld. Counsel appearing for the accused has confirmed the same but
submits that scrutiny of the documents supplied is pending. However, he states that
since some other documents are also required from the CBI which are relevant for the
case, he will move an application for the same.

Ld. Counsel is directed to move the appropriate application detailing the
documents required by him and send the same on the court e- mail. He is also directed
to drop a hard copy of the said application in the box lying with the Ahlmad of the
Court after putting the same in an envelope.

Put up on 14.10.2020 for further proceedings, to be taken up through
virtual mode in case regular physical functioning of the court does not resume by next
date of hearing.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/18.09.2020**